

[Translation]

Use of UHF/VHF Wireless Communication Equipment by Companies and Citizens in Tamil Nadu

131. SHRI P.R. KUMARMANGALAM: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether citizens and companies will be permitted to use UHF/VHF wireless communication equipment for inter-communication facility; and if so, the rules and restrictions in this regard, inclusive of procedure; and

(b) the number of companies/citizens permitted to have such a facility in Tamil Nadu; with details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir; permission is granted to applicants in the form of a licence issued under Section 4 of the Indian Telegraph Act, 1885 and Rules made thereunder; subject to technical suitability/compatibility of the proposal. They have to apply for grant of such licences in the prescribed proforma, to the Wireless Planning and Coordination Wing of Ministry of Communications.

(b) Ninety-Six licences are currently in operation for such facilities in Tamil Nadu. These licences have been permitted for communication between headquarters and factories of companies for control of production/fire/security etc, ship-to-shore communication for ship movements/loading/unloading, hospital for paging systems, milk dairies for distribution, transport companies for traffic control, etc.

[English]

Setting up of new refineries in 7th Plan

132. SHRI PRAKASH CHANDRA: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government propose to set up some new refineries and expand existing refineries during the Seventh Plan period;

(b) if so, the details thereof and total capacity of each refinery;

(c) whether these refineries would meet the requirements of refined products;

(d) if so, the details thereof; and

(e) if not, the steps Government propose to take to meet the requirements of refined products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a), to (e). A statement is attached.

STATEMENT

1. Expansion of Gujarat Refinery of IOC	:	From 7.3 MTPA to 9.5 MTPA
2. Expansion of Bongaigaon Refinery	:	From 1.0 MTPA to 3.0 MTPA
3. Expansion of Mathura Refinery	:	From 6.0 MTPA to 7.5 MTPA

The proposals to set up two new grass root refineries of 6 MTPA each are also under the consideration of the Government.

The deficit in products would be met through imports.

[Translation]

Opening of automatic telephone Exchange at MAU in Azamgarh District of Uttar Pradesh

133. SHRI RAJ KUMAR RAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the former Minister of Communications laid the foundation stone of an Automatic Exchange in Mau in Azamgarh district in Uttar Pradesh during 1983-84;

(b) if so, the progress made in this work so far; and

(c) the time by which this exchange will be ready?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS
(SHRI RAM NIWAS MIRDHA): (a) Yes,
Sir.

(b) Building for exchange is under
construction.

(c) The exchange is expected to be
commissioned during 86-87 subject to com-
pletion of Building and receipt of all stores.

[English]

Establishment of oil terminal at Paradip

134. SHRIMATI JAYANTI PATNAIK:
Will the Minister of PETROLEUM be
pleased to state:

(a) whether Hindustan Petroleum
Corporation has undertaken a programme
for the establishment of oil terminals in the
country;

(b) if so, the names of the places
identified for the location of oil terminals;

(c) whether Paradip in Orissa was
selected as one of the sites for the location
of an oil terminal; and

(d) if so, the progress made so far for
the establishment of oil terminal at Paradip?

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM (SHRI
NAWAL KISHORE SHARMA): (a) Yes,
Sir.

(b) Hindustan Petroleum Corporation
had identified and undertaken construction
of new major oil terminals during Sixth
Plan period at Vashi (New Bombay) and
Loni (Pune).

(c) and (d). The proposal for an oil
terminal at Paradip has been under consi-
deration but did not form part of the
approved projects during the Sixth Five
Year Plan.

Hindustan Petroleum Corporation Ltd.
has been asked to prepare a feasibility report
of the project.

[Translation]

**Action by gas Dealers in case of gas
Leakage**

135. SHRI SARFARAJ AHMAD: Will
the Minister of PETROLEUM be pleased to
state:

(a) whether the Indian Oil Corpora-
tion gives advertisements from time to time
in newspapers that in case of gas leakage
the dealer may be informed immediatley;

(b) whether dealers are bound to
take immediate action in such a contingency;
and

(c) if so, the action taken by Govern-
ment against those dealers who do not pay
immediate attention in this regard?

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM (SHRI
NAWAL KISHORE SHARMA): (a) and (b).
Yes, Sir.

(c) Punitive action is taken against a
distributor who does not take immediate
action.

[English]

**Strike by employees of Railway Mail
Service and Mail Motor Service**

136. SHRI INDRAJIT GUPTA:
SHRI NARAYAN CHOUBEY:

Will the Minister of COMMUNICA-
TIONS be pleased to state:

(a) whether the employees of Railway
Mail Service and Mail Motor Service went
on a day's strike on 6 June this year all
over the country to press for their demands;

(b) if so, the details of their demands
and Government's reaction thereto;

(c) whether it is a fact that some 80
employees belonging to Reserve Trained
Pool were suspended in West Bengal for
taking part in the aforesaid strike;

(d) if so, the details thereof; and